

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 306 & 307 of 2013**

**Dated: 28<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 306 of 2013**

**M/s Maithon Power Ltd. ... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Sakya Singh Chaudhary  
Mr. S. Venkatesh**

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay for R.1  
Mr. Ajit  
Mr. P.B. Lal  
Mr. Shreya for R.2**

**Appeal No. 307 of 2013**

**M/s Maithon Power Ltd. ... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhary**

**Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. Dhananjay for R.1  
Mr. K. Datta  
Mr. Manish Srivastava for R-2**

**ORDER**

As directed by this Tribunal, the learned counsel for the Appellant is filing his Written Notes today after serving copy on the other side.

The learned counsel for the Respondent is directed to file his Written Notes on or before 15.09.2014 after serving copy on the other side.

Post the matter for further hearing on **19.09.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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